

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1782
ANSWERED ON 05.12.2024**

PURCHASE OF RENEWABLE ENERGY

†1782. SMT. DHANORKAR PRATIBHA SURESH:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has made it mandatory for power distribution companies to purchase other renewable energy as per their power demand and if so, the details thereof;
- (b) whether the Government has made any amendment in the Tariff Policy, 2006;
- (c) if so, the details thereof; and
- (d) whether the Government has formulated any regulatory mechanism to ensure the purchase of renewable energy by the distribution companies of State Electricity Boards?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a): Ministry of Power vide gazette notification dated 20.10.2023 under Energy Conservation Act, 2001 has mandated the minimum share of non-fossil energy consumption for designated consumers. Distribution licensees and all other designated consumers who are open access consumers or captive users to the extent of consumption of electricity from sources other than distribution licensee have been mandated for utilizing a minimum percentage of energy consumption from different types of non-fossil sources as a percentage of their total share of electrical energy consumption, during the year 2024-25 to 2029-30, as per details given below:

Sl. No	Year	Wind renewable energy	Hydro renewable energy	Distributed Renewable Energy*	Other renewable energy	Total Renewable energy
1.	2024-25	0.67%	0.38%	1.50%	27.35%	29.91%
2.	2025-26	1.45%	1.22%	2.10%	28.24%	33.01%
3.	2026-27	1.97%	1.34%	2.70%	29.94%	35.95%
4.	2027-28	2.45%	1.42%	3.30%	31.64%	38.81%
5.	2028-29	2.95%	1.42%	3.90%	33.10%	41.36%
6.	2029-30	3.48%	1.33%	4.50%	34.02%	43.33%

**** For hilly and North-Eastern States/Union Territories, namely Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Jammu & Kashmir, Ladakh, Himachal Pradesh and Uttarakhand, the distributed renewable energy component shall be half of that given in the Table and the remaining component for these States shall be included in the other renewable energy sources.***

(b) & (c) : Ministry of Power has made amendments to the Tariff Policy, 2006 on 31st March 2008 for aligning it with the Hydro Power Policy, 2008. Further, Amendments dated 20th January 2011 and 8th July 2011 have been issued in the Tariff policy, 2006 for fixing minimum percentage of solar energy in the total consumption and granting exemption to hydro projects and certain transmission projects from Tariff Based Competitive Bidding respectively.

Subsequently, Revised National Tariff Policy was issued on 28th January 2016, which inter-alia includes a provision mandating a long-term growth trajectory for Renewable Purchase Obligations (RPOs) by Ministry of Power in consultation with Ministry of New and Renewable Energy.

(d) : Ministry of Power vide gazette notification dated 20.10.2023 has designated Bureau of Energy Efficiency (BEE) to monitor the compliance of renewable energy utilization by the designated consumer(s). In case of shortfall in the renewable energy consumption targets, penalty may be imposed as per provisions under sub-section (3) of section 26 of the Energy Conservation Act, 2001, for which adjudication is to be carried out by a Member of the concerned State Commission.
